

High Court of Karnataka  
Bengaluru,  
Dated: 21<sup>st</sup> December 2021

**NOTIFICATION NO. HCDB – 237 / 2021**

In modification of earlier Notification No.HCDB–203/2021, dated 11<sup>th</sup> November 2021, the sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from Monday the 3<sup>rd</sup> January 2022 are arranged as mentioned below:

| <b>Sl. Nos.</b> | <b>Name of the Hon'ble Judge</b>           | <b>Court Hall Nos.</b> |
|-----------------|--|------------------------|
| 1               | Hon'ble The Chief Justice                  | 1                      |
| 2               | Hon'ble Dr. Justice H.B.Prabhakara Sastry  | 2                      |
| 3               | Hon'ble Mr. Justice S.G.Pandit             | 3                      |
| 4               | Hon'ble Mr. Justice B.M.Shyam Prasad       | 4                      |
| 5               | Hon'ble Mr. Justice Mohammad Nawaz         | 5                      |
| 6               | Hon'ble Mr. Justice Sachin Shankar Magadum | 6                      |
| 7               | Hon'ble Mr. Justice R.Nataraj              | 7                      |
| 8               | Hon'ble Mr. Justice M.Nagaprasanna         | 8                      |
| 9               | Hon'ble Mr. Justice S.Vishwajith Shetty    | 9                      |
| 10              | Hon'ble Mr. Justice Anant Ramanath Hegde   | 10                     |
| 11              | Hon'ble Mr. Justice S.Rachaiah             | 11                     |

**By Order of Hon'ble The Chief Justice**

**Sd/-**  
**(K.S.Bharath Kumar)**  
**Registrar (Judicial)**

**Date: 21.12.2021**

**HIGH COURT OF KARNATAKA DHARWAD BENCH**

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES WITH  
SUBJECTS ASSIGNED TO THEIR LORDSHIPS WITH EFFECT  
FROM MONDAY THE 3<sup>RD</sup> JANUARY 2022**

**Priority will be given to old cases**

**PART A**

| <b>Sl. No.</b> | <b>SITTINGS AND SUBJECTS</b>   | <b>REMARKS</b>  |
|----------------|--|---|
| <b>1</b>       | <p><b>Hon'ble Dr. Justice H.B.Prabhakara Sastry &amp; Hon'ble Mr. Justice S.Rachaiiah</b></p> <p>All Division Bench Criminal matters<br/>- Admissions, Orders and Final Hearing</p> <p>Regular First Appeals<br/>- Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>  | <p align="center"><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |
| <b>2</b>       | <p><b>Hon'ble Mr. Justice S.G.Pandit &amp; Hon'ble Mr. Justice Anant Ramanath Hegde</b></p> <p>All Division Bench Civil matters (except Regular First Appeals)<br/>- Preliminary Hearing /Admissions, Orders and Final Hearing</p> <p>Writ Petitions challenging the vires of Act, Rules and Statutory Regulations<br/>- Preliminary Hearing /Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p> | <p align="center"><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |

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| <p><b>3</b></p> | <p><b>Hon'ble Mr. Justice B.M.Shyam Prasad</b></p> <p>All Writ Petitions (Single Judge) not assigned to the Bench presided over by Hon'ble Mr.Justice R.Nataraj<br/>         -Preliminary Hearing /Admissions, Orders and Final Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996<br/>         - Admissions, Orders and Final Hearing</p> <p>Civil Petitions<br/>         - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p> | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |
| <p><b>4</b></p> | <p><b>Hon'ble Mr. Justice Mohammad Nawaz</b></p> <p>All Criminal Petitions Under Section 438 and 439 of Cr.P.C (to be shown on the top of the cause list)<br/>         - Admissions, Orders and Final Hearing</p> <p>Criminal Appeals (against Conviction)<br/>         - Admissions, Orders and Final Hearing</p> <p>Criminal Revision Petitions<br/>         - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>   | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |
| <p><b>5</b></p> | <p><b>Hon'ble Mr. Justice Sachin Shankar Magadum</b></p> <p>Regular Second Appeals<br/>         - Admissions, Orders and Final Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits<br/>         - Admissions, Orders and Final Hearing</p>  | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |

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|                 | <p>Miscellaneous Second Appeals<br/>- Admissions, Orders and Final Hearing</p> <p>Execution First Appeals &amp; Execution Second Appeals<br/>- Admissions, Orders and Final Hearing</p> <p>Civil Revision Petitions<br/>- Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>  |  |
| <p><b>6</b></p> | <p><b>Hon'ble Mr. Justice R.Nataraj</b></p> <p>Writ Petitions (Labour, Service, HRC, Excise, Cinema, MV, LR, KLR, KLRA, Tax, CS, KDR, KVOA, SC/ST and ULC)<br/>-Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Sales Tax Revision Petitions (Single Judge matters)<br/>- Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Miscellaneous First Appeals of all categories (except MVC and WC/ECA)<br/>- Admissions, Orders and Final Hearing</p> <p>All Civil matters (Single Judge) not assigned to any Court<br/>- Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p> | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |

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|---|---|--|
| 7 | <p><b>Hon'ble Mr. Justice M.Nagaprasanna</b></p> <p>Criminal Appeals (against Acquittal)<br/>- Admissions, Orders and Final Hearing</p> <p>Criminal Petitions (except bail petitions) of all kinds and WPs under Article 226/227 r/w Sec. 482 Cr.P.C<br/>- Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p> | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |
| 8 | <p><b>Hon'ble Mr. Justice S.Vishwajith Shetty</b></p> <p>Regular First Appeals<br/>- Admissions, Orders and Final Hearing</p> <p>RPFC, HRRP, LRRP, TOS, Probate &amp; Succession Matters<br/>- Admissions, Orders and Final Hearing</p> <p>MFA (MVC and WC/ECA)<br/>- Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>            | <p><b>Physical hearing /<br/>Video Conferencing<br/>(optional)</b></p> |

**PART B**

The Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit single.

| Sl. No. | Name of the Hon'ble Judge  |
|---------|--|
| 1       | <p><b>Hon'ble Dr. Justice H.B.Prabhakara Sastry</b></p> <p>Writ Petition (GM-CPC) – Preliminary Hearing in 'B' Group and Final Hearing</p> |

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| <b>2</b> | <b>Hon'ble Mr. Justice S.G.Pandit</b><br><br>Writ Petition (GM) – Preliminary Hearing in ‘B’ Group and Final Hearing |
| <b>3</b> | <b>Hon'ble Mr. Justice Anant Ramanath Hegde</b><br><br>Regular Second Appeals– Admissions and Final Hearing          |
| <b>4</b> | <b>Hon'ble Mr. Justice S.Rachaiah</b><br><br>Criminal Appeals – Admissions and Final Hearing                         |

**NOTES:**

- 1. Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per Modified Notice dated 9<sup>th</sup> November 2021.**
2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:
  - a) Criminal Petitions U/s 439 of Cr.P.C – 3rd day from the date of filing.**
  - b) Criminal Petitions U/s 438 of Cr.P.C, Criminal Petitions U/s 482 of Cr.P.C and Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C and Criminal Revision Petitions – 4th day from the date of filing.**
  - c) Criminal Appeals – 4th day from the date of filing.**
  - d) All Writ Petitions & Writ Appeals – 5th day from the date of filing.**
  - e) All Civil matters – 5th day from the date of filing.**

(The General Holidays shall be excluded for counting the days)

3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
4. All Advocates shall strictly follow the Rules relating to wearing of masks and maintaining social distancing.
5. Single cause list shall be issued showing the commencement of the Court Session as 10:30 a.m.

**By Order of Hon'ble The Chief Justice**

**Sd/-**

**(K.S.Bharath Kumar)**  
**Registrar (Judicial)**

**Date: 21.12.2021**